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CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH : DELHI

CCP-38/89 in OA-1860/88

Date of decision : 24.4.1991.

S.P. Shangle

... PETITIONER

vs.

Union of India & Ors

... RESPONDENTS

Mrs. P. B. Verma

... Counsel for Petitioner

Shri M. L. Verma

... Counsel for Respondents

CORAM : HON'BLE SHRI P. K. KARTHA, VICE CHAIRMAN (J)
HON'BLE SHRI P. C. HAIN, MEMBER (A)

JUDGMENT (ORAL)

(Judgment of the Bench delivered by Hon'ble Shri P. K. Kartha, Vice Chairman)

We have heard the learned counsel for the petitioner on CCP-38/89. This petition has been filed by the original applicant in OA-1860/88 alleging that the respondents did not comply with the stay order passed by the Tribunal on 27.10.1988. The Tribunal had passed an order directing the respondents to maintain status quo. The said order was continued until further orders on 20.12.1988.

2. The respondents have stated in their reply affidavit that the interim orders passed by the Tribunal were not received by them. They have, however, stated that the disciplinary proceedings initiated against the petitioner have been kept pending until receipt of final orders from the Tribunal. The learned counsel for the petitioners stated that she has no instructions about the holding of the further inquiry in the disciplinary proceedings against the petitioner. In the circumstances, we do not see any need to keep the CCP pending. The CCP is disposed of and the notice of contempt is discharged.

Class 24/4/91
(P. C. Jain)
Member (A)

On record
(P. K. Kartha)
Vice-Chairman (J)